

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

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ORDER SHEET**

ORDERS OF THE TRIBUNAL

11.1.2011

OA 548/2009

Mr.P.N.Jatti, counsel for applicant.
Mr.V.S.Gurjar, counsel for respondents.

Learned counsel for the respondents submits that the applicant has been given posting at Diesel Shed, Phulera, and as such the present OA has become infructuous.

Learned counsel for the applicant also agreed to the submission made by learned counsel for the respondents.

In view of what has been stated above, the present OA does not survive for consideration and the same stands disposed of as having become infructuous. No order as to costs.

IR granted by this Tribunal shall stand vacated.

Anil Kumar

(ANIL KUMAR)
MEMBER (A)

M.L.Chauhan
(M.L.CHAUHAN)
MEMBER (J)

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